

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 86546 of 2018

(Arising out of Order-in-Appeal No. PK/199/RGD/2017 dated 07.06.2017 passed by the Commissioner of Central Excise(Appeals-II), Mumbai Zone II)

**M/s Simplex Prefab Infrastructure
India Private Limited**

.....Appellant

Survey No. 40, At Post Villa,
Khopoli, Raigad District, Maharashtra-410 203.

VERSUS

C.C.E., Mumbai-II

.....Respondent

3rd Floor, Utpad Shulk Bhavan,
Plot No. C-24, Section-E,
Bandra Kurla Complex, Bandra(East)
Mumbai-400 051, Maharashtra.

APPERANCE:

None for the Appellant
Shri Sanjay Hasija, Superintendent Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85123 / 2020

Date of Hearing: 16.01.2020

Date of Decision: 16.01.2020

PER: AJAY SHARMA

None for the Appellant. A letter dated 02.12.2019 has been filed by the Director of the Appellant stating that the Appellant have filed application for settlement under Sabka Vishwas Scheme, 2019 on 04/11/2019 and have received discharge certificate for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of Sabka Vishwas Scheme 2019 on 28/11/2019 and

praying that in view of the same the Appellant be permitted to withdraw the instant Appeal. Along with the said letter, copy of the discharge certificate dated 28/11/2019 has also been filed.

2. In view of prayer made in the aforesaid letter the Appeal filed by the Appellant is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

SB